

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER**

I.T.A. No.4168/DEL/2017
Assessment Year: 2012-2013

RMD Kwiwkform India Pvt. Ltd., 407-A/6, Ansal Chamber-II, Bhikaji Kama Place, New Delhi.	vs.	ACIT, Circle-20(2), New Delhi.
TAN/PAN: AAFCR5460H		
(Appellant)		(Respondent)

Appellant by:	None		
Respondent by:	Shri Apoorva Bhardwaj, Sr.D.R.		
Date of hearing:	04	02	2021
Date of pronouncement:	04	02	2021

ORDER

PER AMIT SHUKLA, JM

The aforesaid appeal has been filed by the assessee against the impugned order dated 06.01.2017, passed by Ld. Commissioner of Income Tax (Appeals)-XVI, New Delhi for the Assessment Year 2012-13.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. Counsel for the assessee vide its letter dated 30th December, 2020 has intimated the Tribunal that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad se Vishwas Act, 2020 (in short 'the Act') and Form No.3 has also

been issued in favour of the assessee. He, therefore, seeks permission to withdraw the appeal.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 4th February, 2021

Sd/-

[B.R.R. KUMAR]
[ACCOUNTANT MEMBER]

DATED: 4/02/2021

PKK:

Sd/-

[AMIT SHUKLA]
JUDICIAL MEMBER